

C. A. T. Bench, JAIPUR

Date of Order

Orders

13/10/92

OA D-126/91

Mr. S.C. Sethi Counsel for the applicant

Defect No.

2 and 5 have not been removed.

19/11

Sufficient time has been granted to the applicant for removing defects but the same have not been removed as yet. The application is filed to be allowed for registration under Rule 2 (a) of the Central Administrative Tribunal Procedure Rules 1987.

Let the case be placed before the court for appropriate order on 20-11-92



Secretary

20.11.92

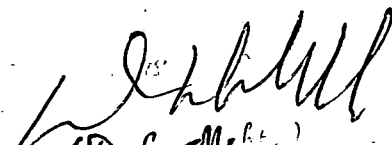
Mr. S.C. Sethi - counsel for applicant.

The learned counsel for the applicant does not wish to press the O.A and the same is accordingly dismissed as not pressed.



(B. B. Mahajan)

Member (Adm.)


(D.L. Mehta)
Vice-Chairman

Copy sent to the app. Counsel
on 6/8/11
vid 2-12-11
date 11/12/12

11/12/12